IN THE HIGH COURT OF DELHI AT NEW DELHI

F.No.760/DA-7/IT/DHC/No. 7489

Dated: 25/4/2015

From,

The Registrar General Delhi High Court New Delhi

To,

(on the website of Delhi High Court)

Sub: NOTICE INVITING SEALED QUOTATIONS FOR PURCHASE OF CUSTOMISED/ADJUSTABLE/HYDRAULIC WOODEN STANDING DESK & ADJUSTABLE (METALLIC) LAPTOP TABLES FOR THE HON'BLE JUDGES OF THIS COURT.

This Court intends to purchase customized / adjustable wooden standing desk and black adjustable (metallic) laptop tables with maximum warranty for the official use of Hon'ble Judges of this Court. These tables should be ergonomically designed and must be flexible to suit for various work environments (office/Home) and help alleviate medical issues caused by prolonged court sittings and improper seating postures. Interested firms/vendors (Based in Delhi/NCR Region only) are requested to submit their respective quotations for the same along with the copy of current authorization letter issued by OEM (if any) in their favour in a sealed envelope.

Following are the minimum specifications required in the Laptop Tables:

	Minimum required specifications					
Category 1 (Wooden)	 Length and breadth of the table top (min.1.5 cm thick) - around 80 cm x 45 cm respectively, so that it can hold the laptop and some accessories. Height of the table may range from min. 12 cm and can be adjustable on multiple levels upto around 60 cm (different heights for sitting or standing positions) with hydraulic/spring device. Some adjustable clamps/mounts at the edges of the table to hold phone/or any book. 					
Category 2 (Metallic)	 Length and breadth of the table top - around 60 cm x 45 cm respectively. Height of the table may range from 27 cm and can be adjustable on levels upto 39 cm. The table top should be adjustable at multiple angles ranging from 0° to 40° for holding laptop at various positions along with a support on the edge for holding the laptop. Some adjustable clamp/mounts at the edges of the table to hold phone/or any book. 					

^{*}Note: Some other features may also be incorporated like small drawer to keep stationery, USB port, tablet slot, cup/pen holder, rubber padded base, laminated/curved border of the top etc.

The sealed envelope containing the Earnest Money Deposit (EMD) for a sum of Rs.5,000/- (by way of Demand Draft or Bankers Cheque drawn in favour of "The Registrar General, Delhi High Court" payable at New Delhi), a sample of the offered product, Price Bid and Undertaking along-with other necessary documents, must reach the Administrative Officer (Judl.) (I.T. Branch), Room No. 6, Ground Floor, Lawyer's Chamber Block-III, Sher Shah Road, High Court of Delhi, New Delhi-110003 on or before 16.05.2025 till 5:30 P.M. The sealed envelope should be addressed in the name of "The Registrar General, Delhi High Court, New Delhi" mentioning the subject 'QUOTATION FOR CUSTOMISED/ADJUSTABLE LAPTOP TABLES' which should be superscribed on the sealed envelope. Quotations received after the due date and time and/or without mentioning the subject shall be summarily rejected without any notice.

The terms & conditions to participate in the instant tender are as follows:

1. Necessary documents to be submitted with the bid, non-compliance will lead to rejection of the Ouotation

- a) Annexure-'A' i.e. Price Bid along with copy of current authorization letter of the OEM and Earnest Money Deposit (EMD) of ₹5,000/- by way of DD/ Banker's Cheque drawn in favour of 'The Registrar General, High Court of Delhi, New Delhi'
- b) Annexure-'B' i.e. Undertaking duly filled-in/signed/stamped by the firm/vendor.
- c) Annexure-'C': To be filled-in only by those firms/vendors, claiming exemption from registration under GST Act and offering net rates only.
- d) Copy of GST Registration Certificate, if the firm/vendor is registered under GST Act.

Note: The firms/vendors offering net rate claiming that they are mandatorily not required to be registered under the GST Act shall not mention tax rate/amount and submit the 'net rates' only in Column 'E' of their Price bid.

2. General instructions

- a) This Court shall have the right to call clarification(s) in respect of the Bid(s), if required.
- b) The firms/vendors are required to submit a sample of the offered product/(s) in IT Store (Basement, Lawyer's Chamber Block-III, Sher Shah Road, High Court of Delhi, New Delhi)
- c) After opening of the quotations, the firms/vendors may be called for a demonstration of their offered product before the competent authority, before final selection.
- d) In case the purchase order awarded to L-1/most eligible firm/vendor is cancelled due to non-supply of goods within the stipulated period, the purchase order will be awarded to the next eligible L-2/the second eligible vendor/firm. The firm shall be liable to be blacklisted to participate in future tenders of this Court and the EMD shall be forfeited, if failed to give any cogent reason for non-supply of goods within the stipulated period.
- e) The DD/ Bankers Cheque towards EMD of all the bidders, except the lowest three, shall be returned to the vendors on their written request after finalization of selection process
- f) The DD/ Bankers Cheque of L-2 & L-3 will be returned to the firm/vendors upon written request after issuance of the Purchase order to the eligible successful bidder (L-1).
- g) The EMD of successful bidder will be returned (on written request) only after supply of complete order.
- h) The selected firm/vendor is also required to submit the details of **SPOC** (**Single Point of Contact**) for after sale support and will also ensure that the complaints notified to designated SPOC person are attended and resolved expeditiously. In case of change in SPOC, the same must be updated immediately to avoid inconvenience to the Hon'ble Court.
- i) The successful tenderer must adhere to the condition that if a complaint is lodged, the same must be resolved as early as possible during the warranty period.

3. Grounds for rejection/disqualification of Bid(s)

a) Bids received without EMD.

Note: No request for waiver of EMD on any ground shall be entertained.

- b) If multiple quotations are submitted by a firm / vendor, all such quotations submitted will be liable to be rejected at the first instance.
- c) Validity of rates must not be less than 180 days from the last date of submission of the quotation.
- d) Bids received after due date shall be summarily rejected and no request for extension of last date / due date of the Tender will be entertained.
- e) Bids related to some other item not related to instant tender.
- f) Any interlineations, erasure or correction in the specification/offered rate, which renders the whole tender process doubtful or ambiguous.
- g) Bids in the format other than the prescribed one.
- h) Non-submission of required documents or submitting incomplete documents.
- i) Any other ambiguity in submission of bid or any unreasonable condition.
- j) Non-submission of a sample/(s) of the offered product/(s).

4. Supply of Goods

a) The selected eligible L-1 firm/vendor shall be bound to supply the required item within 40 days from the date of issuance of Purchase Order, failing which the purchase order issued shall be deemed to be cancelled without entertaining any communications in this regard unless sufficient cause is communicated (supported by documentary proof) for such delay.

5. The firm(s)/Vendor(s) may be blacklisted for the following reasons

- a) Withdrawal or attempt to revise the bid on any ground after opening of the same.
- b) Non-supply of goods as per approved sample.
- c) Non-adherence to the validity of rates for 180 days from the last date of submission of quotation.

6. Firms/Vendors exempted from Registration under GST Act

a) The firm(s)/vendor(s) claiming that they are mandatorily not required to be registered under the GST Act shall submit NET rates (rate without tax component) only in their quotation and need not mention tax rate and tax amount and are further required to submit an affidavit strictly as per Annexure 'C' with supporting documents in respect of exemption from registration under GST Act viz. copy of the latest Notification issued by Govt. of India/Govt of NCT of Delhi duly attested under the seal of the firm. Turnover certificate issued by Chartered Accountant for the F.Y. 2022-23 & 2023-24 etc.

7. Clarification regarding this Tender

- a) In case the firm/vendor wants any clarification regarding this Tender, Tel. No. 011-43010101 (Ext. 4285) may be contacted.
- b) The firms/vendors, if required, may see the existing customized laptop tables in IT Store (currently being used by the Hon'ble Judges) or pictures thereof, in this Court on prior appointment (at Ph.No. 43010101 & Extn.No.4285) between 11.00 AM to 4.30 PM. The vendors /firms may offer similar or superior product in their quotation.

8. Finality of decision of the competent authority

- a) The final selection of the vendor will be entirely at the discretion of the competent authority on the basis of the demonstration given by the vendors/firms and their offered products with better features with reasonable prices, thereof.
- b) The decision of the competent authority for short listing of the firm/vendor considering the suitability of the product(s) being offered and selection of firm/vendor after evaluation of the Bid(s) shall be final & binding on all the participants in the instant tender process.
- c) This Court reserves the right to modify/amend the tender document/Terms and Conditions of the tender at a later stage and also to increase or decrease the quantity depending on the requirement.
- d) This Court also reserves the right to reject any of the bids or all the bids or quash the whole tender process without assigning any reasons thereof. Any step taken by the competent authority to safeguard the interest of this Court shall be final and binding on all participants.

Note: No employee of this Court or his/her dependent family member be involved in the instant tender process, as the said act would be in contravention of the requirement/provisions contained in Central Civil Services (Conduct) Rules 1964.

(Ajai Kuhar Rana) Assistant Registrar (IT) for Registrar General

CC to Joint Director (IT), DHC - for uploading on the official website of the Delhi High Court.

	SUB: NOTICE			SEALED		ATIONS	FOR	PURCHA	ASE OF	
	CUSTOMISED/ADJUSTABLE LAPTOP TABLES Annexure – 'A'								re – 'A'	
	Name of the Firm:									
	Address of the Firm:									
	Name of the person (authorised to sign the tender document):									
	Contact No.: Email Address:									
PRICE BID										
s.	Description of the	Price offered for 1 unit	lax	Price offered for 1 unit (incl.	Under - taking	Validity of Rates	Warranty	Delivery	Remarks	
No.	Product	(without taxes) in ₹	Rate (%)	taxes)	furnished (Yes/No)	days or	(in years)	schedule	(if any)	
				in ₹		more)				
A	В	C	D	E	F	G	H	I	J	
1.	Table Type 1									
2.	Table Type 2 (if any)									
3.	Table Type 2 (if any)									
Total Price as per column 'E' in words										
·				EMD Dot	aile	0. 18				
EMD Details EMD instrument by way of DD/ Banker's Cheque/ Pay Order Bank Name / Branch						E	MD Amount (in ₹)	Amount in words		
No Da).						5,000/-	Five Tho	usand Only	
					70 S.C.					

Interlineations/Corrections/Overwriting not allowed

Date: ______

Signature of the authorised Signatory of the firm/company/organization Official Stamp/Seal

Annexure - 'B'

UNDERTAKING

I/We undertake that neither the firm M/s.
nor its Partner/Director/Proprietor {name of all owner(s)}
has/have been blacklisted/banned and its Business dealings
with the Central / State Government / Public Sector Undertaking / Autonomous Bodies has/ have been banned / terminated on account of poor performance/conduct.
I/We also undertake that all the terms and conditions of the instant Tender Notice are acceptable to me/us.
I/we also undertake that in case the supply is not found to be in conformity with the purchase order or any other distortion, the whole supply will be taken back at the cost of the firm with replacement of goods within 3 days.
I/we further undertake that I/we have confirmed and correctly applied the HSN Code of the required item and its corresponding applicable GST rate as on date with sole responsibility.
Signature of the authorised Signatory of the firm/company/organization Official Stamp/Seal Date:
Place:

<u>SUB</u>: <u>NOTICE INVITING SEALED QUOTATIONS FOR PURCHASE OF</u> CUSTOMISED/ADJUSTABLE LAPTOP TABLES

Annexure - 'C'

[AFFIDAVIT ON RS.10/- NON JUDICIAL STAMP PAPER DULY NOTORIZED BY NOTARY PUBLIC AFFIXING RS.5/- NOTARIAL STAMP]

Ι, _	I,, S/o Shri/Smt	, Resident of						
Partner/Director/Proprietor of M/s								
solemnly affirm/ authorised to solemnly affirm on behalf of M/s								
	and state as under:							
1.	1. That M/s is ex	clusively engaged in supply of Goods in						
	Delhi/NCR Region and not making any inter-	state supply.						
2.	2. That the turnover of M/s	was less than Rs. 40 lakh in the						
	financial year 2023-24.							
3.	3. That the turnover of M/s.	has not crossed the 'threshold						
	exemption limit' of Rs. 40 lakh in the financia	l year 2024-25.						
4.	4. That I, on behalf							
	undertake that at the point of time the turnove	r of the firm will cross the threshold exemption						
		will be registered under GST Act and						
	will comply the provisions mentioned in the C							
5.	5. That M/sclaiming							
	hence not mentioning GST rate percentage in							
6.	6. That M/s, if declar							
	the net price exclusive of GST.							
	And make Process to obsequentiations that there is to see a							
		DEPONENT						
VERIFICATION								
	Verified at on this	day of . 2025 that the						
Verified at on this day of, 2025 that the contents of the above affidavit are true and correct to the best of my knowledge and that nothing								
material has been concealed there from.								
1110	material has seen confedence more norm.							

DEPONENT